

tariff area (DTA) by Export Oriented Units and Units in Free Trade Zones for a period of 6 months upto June, 1998, (iii) supply of Nivedan Tea to the consumers at cheaper prices etc.

Statement

Period	Production of tea in India (M. Kgs)	Average prices of all tea at Indian auctions (Rs/kg)
1995 (Jan.-Dec.)	756.02	47.99
1196 (Jan.-Dec.)	780.03	48.77
1997 (Jan.-Dec.)	810.61	67.08
Jan. 1998	21.38	91.98
Feb. 1998	15.57	88.78
March 1998	44.52	80.13
April 1998	69.38	81.41
May 1998	70.56	75.21
First week of June 1998	N.A.	72.04
Second week of June 1998	N.A.	75.80
Third week of June 1998	N.A.	76.55
Fourth week of June 1998	N.A.	76.19

Profit by Non-Banking Financial Institutions

4457. SHRI RAVI SITARAM NAIK : Will the Minister of FINANCE be pleased to state :

(a) whether Non-Banking Financial Institutions including ICICI and IFCI have earned profit during 1997-98;

(b) if so, the details thereof, institution-wise;

(c) whether the non-performing assets of these institutions have also increased during the said period;

(d) if so, the details thereof, institutions-wise;

(e) the percentage of the total value of non-performing assets of these institutions as compared to the total loan advanced by them during 1997-98; and

(f) the steps being taken to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) and (b) Yes, Sir. As per the information made available by the Industrial Development Bank of India (IDBI) the details of profits earned

by the All India Financial Institutions (FIs) during the year 1997-98 are as follows :

	(Rs. Crore)
	Profit after Tax
- Industrial Development Bank of India (IDBI)	1501.3
- Industrial Finance Corporation of India Limited (IFCI)	370.5
- Industrial Credit and Investment Corporation of India Limited (ICICI)	1086.9
- Industrial Investment Bank of India Limited (IIBI)	57.24

*FIs covered are IDBI, IFCI, ICICI, IIBI.

(c) to (e) IDBI has reported that Non-Performing Assets (NPAs) of the above mentioned FIs have increased during 1997-98. However, in case of IDBI and IIBI, the NPAs have declined in terms of percentage of assets during the period. Institution-wise position of NPAs including percentage of NPAs to total assets is as under :

	As at and March 1998	(-) Decrease (+) Increase	% of NPAs Total Assets
IDBI	5101	(+ 736)	10.1
IFCI	2663	(+ 450)	13.6
ICICI	2811	(+ 857)	7.6
IIBI	302	(+ 42)	12.7

(f) IDBI has reported that concerted efforts are being made by the FIs to recover their dues from units which are making profits but committing defaults in their repayments leading to slippages in payment and recoveries. In the case of units which have lost potential viability, one time settlement route is followed for recovering the principal and part of unrealised interest dues. Further, in respect of certain units which have good track record of meeting their commitments in the past but have run into difficulties due to the industry situation, the financial institutions provide need-based reliefs including additional assistance to help them overcome their liquidity problems.

Camp for Tax Payers

4458. SHRI MANIKRAO HODLYA GAVIT :
SHRI D.S. AHIRE :

Will the Minister of FINANCE be pleased to state :

(a) whether camps were organised by Income Tax Department for filing Income Tax Returns by the Tax Payers;

(b) if so, the details thereof with facilities provided in the camp;

(c) whether Government propose to implement such scheme in various States also;

(d) if so, the details thereof; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) Due dates for filing return of income have been prescribed under the Income Tax Act, 1961. Every year a large number of tax payers file their income tax returns just before the due date. In order to be better equipped to deal with the rush during the last few days, camps are organised by the Department in different locations situated away from the Income Tax Office for collection of return forms. The number of such camps, their location, duration, timing etc. vary from region to region and are decided by the concerned Chief Commissioner of Income-tax/Commissioner of Income-tax keeping in view the local requirements.

(b) The camps are equipped to receive a large number of returns within a short duration. They are generally organised in a manner to suit the convene of large number of tax payers. They are manned by adequate manpower and senior officers of the Department are invariably present to supervise their functioning and also the guide the payers in filing their returns. Separate counters for tax senior citizens are provided at certain places. In many places, refunds are also issued across the counter.

(c) to (e) The Department is in favour of holding camps for collection of returns of income wherever necessary. However, the decision to hold such camps, their location, duration and the facilities to be provided therein are made by concerned Chief Commissioner of Income-tax/Commissioner of Income-tax taking into account the requirements in that area and the resources available. Hence the number and location of camps can vary from place to place and year to year.

Export of Processed Pineapples

4459. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of COMMERCE be pleased to state :

(a) whether there is a great potential for export of processed pineapples in the country;

(b) if so, whether the Government have formulated any scheme to promote the export of processed pineapples; and

(c) if so, the details thereof ?

THE MINISTER OF COMMERCE (SHRI RAMKRISHNA HEGDE) : (a) to (c) The world trade of processed pineapples during 1994 has been of the order of 1.12 Million MTs valued at US\$751 Million (FAO Year Book 1994). The share of Indian export of processed pineapples in the world trade is at present negligible. However, there is potential for increasing our share in exports of this item.

The Government of India has been encouraging exports of processed fruits including processed pineapples through various support measures. Some of the steps taken to enhance production and export of fruits and vegetables including processed fruits included :

- (i) Provision of soft loans for setting up of grading/processing centres, auction platforms, ripening/curing chambers and quality testing equipment;
- (ii) Providing financial assistance to exporters/growers/Cooperative Societies for development of infrastructural facilities such as purchase of specialised transport units, establishment of pre-cooling/cold storage facilities, integrated post-harvest handling systems (pack houses);
- (iii) Grant of financial assistance for improved packaging and strengthening of quality control;
- (iv) Arranging promotional campaigns such as buyer-seller meets and participation in important international fairs and exhibitions;
- (v) Setting up of integrated cargo handling and cold storage facilities at various International Airports.

Problems faced by Textile Workers

4460. SHRI VAIKO :

SHRI A. GANESHA MURTHI :

Will the Minister of TEXTILES be pleased to state :

(a) whether the Government are aware that the textile workers union in Coimbatore to go on strike from July 27, 1998;

(b) if so, whether the Government have received any demands/grievances from the said union;

(c) if so, the details of measures taken or, likely to be taken by the Government to solve the persisting problems of textile workers in Coimbatore; and

(d) whether such measures will be helpful to put down the recession ?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA) : (a) to (d) According to the information received the Textile Workers Union have announced one day's token strike on 27th July, 1998. The demands/grievances include reopening the closed Mills, ensuring the employment to workers as well as payment of statutory benefits, action to prevent future closures, payment of wages in time crediting the statutory dues to concerned authorities etc. The State Government's Ministers have called representatives of the management and of union for discussion to sort out the issue. It is hoped that these measures would help in finding a solution to the problems.